APPENDIX-2M

Form of Self Declaration for obtaining Duplicate Copy of freely transferable Licences / Authorisations which are lost or misplaced

(as per para 2.23 and 2.24 of HBP)

То	
The DGFT Regional authority/ DGFT(HQ)	
copy/both t Licence No. / Authorisation No been lost/ misplaced, without hav	d declare that customs purpose copy/exchange purpose the copies of dated issued to me/us have ring been registered with any Customs House / after having (Customs House) and not utilised at all/ utilised partly.
words) and USD	e Licence / Authorisation was issued is Rs. (figure and 0 (figure in words) the total amount for which the er the balance of Rsand USD (figure in words)
The said Licence / Authorisation has not been cancelled, pledged, transferred, or handed over by me/us or on my behalf to, any other party for any purpose/consideration whatsoever.	
I/We request to cancel the original Licence / Authorisation in lieu of which the duplicate copy has been applied for by me/us.	
I/We agree and undertake to return the original Licence / Authorisation, if traced later, to the issuing authority for record.	
Place: Date:	Signature of the Applicant Name Designation Official Address Telephone Residential Address

Email Address

Documents to be enclosed with the application form

As per para 2.24 duplicate copy of freely transferable Authorisation may be issued against an application accompanied with following documents:

- 1. An application with fee equivalent to 10% of duty saved or duty credit (of unutilized balance).
- 2. A copy of FIR reporting loss.
- 3. Self declaration to indemnify revenue loss, which may be caused on account of issue of such duplicate.